

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 186 of 2017

IN THE MATTER OF:

S3 Electrical and Electronics Pvt. Ltd.

...Appellant

Versus

Brian Lau & Anr.

...Respondents

Present:

For Appellant :

Shri Aditya Sharma, Advocate

For Respondents :

Shri Navneet Kumar Jain, C.A.

ORDER

13.10.2017 By the impugned order dated 31st August, 2017, the learned Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi fixed the fee of Interim Resolution Professional in terms of order passed by this Appellate Tribunal on 2nd August, 2017 in Company Appeal (AT) (Insolvency) No. 104/2017 whereby the proceedings against the appellant – Corporate Debtor were set aside and the Adjudicating Authority was requested to determine the fee payable to the Interim Resolution Professional.

Having heard the learned counsel for the appellant and Interim Resolution Professional Shri Navneet Kumar Jain, we find no ground to interfere with the impugned order whereby the fee of the Interim Resolution Professional has been fixed.

Insofar the review application against order dated 2nd August, 2017 passed in Company Appeal (AT) (Insolvency) No. 104 of 2017 is concerned, the said application is not maintainable in this appeal. In absence of any error apparent

on the face of the record and in absence of any new facts brought to our notice, the question of reviewing the order does not arise.

The appeal is dismissed. Consequentially, the application for review is also dismissed. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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